

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) No.222 of 2021

In the matter of:

Advance Rayon Engineering Services

Appellant

Vs

The Baroda Rayon corporation Ltd

Respondent

Present:

Ms Sheetal Parkash, Mr Durga Prasad Halwai, Advocates for appellant.

Mr. Manu Aggarwal, Advocate for Respondent.

**ORDER
(Virtual Mode)**

15.04.2021: Mr. Manu Aggarwal, Advocate enters appearance on behalf of Respondent. He may file reply affidavit within twenty days. Rejoinder, if any, may be filed within 10 days thereafter. Short written submissions not exceeding three pages alongwith compilation of relevant judgement may also be filed with the pleadings.

Post the matter for admission (after notice) on **18th May, 2021.**

**(Justice Bansi Lal Bhat)
Acting Chairperson**

**(Dr. Ashok Kumar Mishra)
Member (Technical)**

Bm/gc